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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 267/2018**

**RAGHUBIR SINGH**

..... Plaintiff

Through: Mr. Rakesh Kumar &  
Mr. Nilesh Kumar, Advs.

versus

**LAXMI & ORS**

..... Defendants

Through: None.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW**

**ORDER**

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**11.12.2019**

**IA No.17402/2019(of the plaintiff for permission to get evidence of PW2 recorded at his residence)**

1. None appears for the defendants in spite of advance copy stated to have been given.
2. Considering the nature of the application, need to issue notice is not felt.
3. The counsel for the plaintiff on enquiry, states that Commissioner is ready to record the evidence at the residence of PW2.
4. The application is allowed and disposed of.

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5. The further evidence of PW2 Major S. Malik be recorded at his residence at B-4/54, Safdarjung Enclave, Third Floor, New Delhi, by the Commissioner already appointed, after giving due intimation of the date for

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recording of evidence to the defendants/their counsels, and subject to the plaintiff paying additional fee of Rs.25,000/- for each visit to the Commissioner for recording the evidence at the residence. The court file, if required, be also taken subject to payment to bearer of Rs.1,000/- for each visit.

Dasti under signatures of the Court Master.

**RAJIV SAHAI ENDLAW, J**

**DECEMBER 11, 2019**

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